

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2776/2013

This is the 19th day of November, 2015

**Hon'ble Shri V. Ajay Kumar, Member(J)
Hon'ble Shri Uday Kumar Varma, Member(A)**

Dr. (Mrs.) Hemlata Saxena,
B-2/35A, Yamuna Vihar,
Delhi-110053. Applicant.

(By Applicant in person)

Versus

1. The Director General
Employee State Insurance
Corporation,
Panchdeep Bhawan,
C.I.G. Marg, New Delhi-02

2. Union of India
Through its Secretary,
Ministry of Labour and Employment,
Shram Shakti Bhawan,
Rafi Marg, New Delhi

3. Shri R.K.Nair,
Regional Director,
Kanpur,
(to be served through
Respondent No.1). ... Respondents

(By advocate: Mr. Anil Singal)

ORDER(ORAL)

By Hon'ble Shri V. Ajay Kumar,M(J)

Heard applicant in person.

2. MA No. 3819/2015 has been filed for withdrawal of the OA to avail the statutory remedy of appeal.
3. Accordingly, the MA is allowed and the OA is disposed of with liberty to the applicant to avail the statutory remedy of appeal within one month from today, in accordance with law. No cost.

(Uday Kumar Varma)
Member(A)

(V. Ajay Kumar)
Member(J)

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